259 Wage Board for working MARCH 18, 1975 journalists etc. (St.)

MR SPEAKER. No point of order.

भी सहस बिहारी " तपेयी (ग्वालियर) नियमो के हिसाब में प्र'न नहीं पूछ सकने हैं लेकिन आप चाहे तो इस मामल में एक्सैंग-शन कर मकने है।

प्रध्यक्ष महोदय. एक्सेंग्लन नहीं होता है। यह तो कभी नहीं हमा।

श्वी झटल बिहारी वाजपेयो नरकार न जो भी फैसला किया है नेशनल यनियन झाफ वर्किंग जनरलिस्ट के साथ बटा झन्प्राय किया है।

SHRI SAMAR GUHA I have nothing to say either in favour or against any of the unions of journalists This matter agitated the House and there was a hot discussion regarding representation in the Wage Board because the hon Minister showed certain partisan attitude towards one organisation of the journalists (interrupt.or s)

In the discussion held in April 1974, the hon Minister had assured that he would take intr consider, ti n all the views and that on the me its of the whole issue, he would give consideration to all aspects and he would try to do justice in the matter But now I find that the Chairman ard the Secretary of the same union of the working journalists have been The other union, the Nanominated tional Union of Journalists which has also been recognised by the I. formation and Broadcasting Ministry and the Piers Council and the Dutt Committee should have been given representation. The Chairman and the Secretary of the same union of working journalists will give the same What harm would it have VIEWS been if the views of another section of journalists had been taken into consideration by incorporating one of their members in the Wage Board? (Interruptions)

The hon Minister has particular political views He has given expression to his views in nominating the members of only one union of journalists in the Wage Board

13.33 hrs.

CENTRAL AND OTHER SOCIETIES (REGULATION) BILL,

CONCURRINCE IN RECOMMENDATION OF RAJLY SABHA TO APPOINT MEMBER TO JOINT COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (DR SARO-JINI MAHISHI) I beg to move

'That this House do concur in the recommendation of Raiva Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Central and Other societies (Regulation) Bill 1974 in the vacancy caused by the resignation of Shri Shankar De and do resolve that Chaudhary Nitiraj Singh a member of Lok Sahha be appointed to the said Juint Committee to ful the vacancy "

MR SPFAKER The question is

'That this House do concur in the recommendation of Raysi Sabha that Lok Sabha do appoint a membet of Lok Sabha to the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974, in the vancancy caused by the resignation of Shri Shankar Dev and do resolve that Chaudhary Nitiraj Singh, a member of Lok Sabha, be appointed to the suid Committee to 11 the Joint vacancy

The motion was adopted.